

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:963
ANSWERED ON:27.07.2015
Audit of Petronet LNG
Kumar Shri Kaushalendra

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has received complaints of corruption/irregularities against Petronet LNG;
- (b) if so, the details thereof along with any inquiry has been conducted by the Government and action taken in this regard;
- (c) whether the Government has conducted any audits of the account of Petronet LNG about irregularities during the last three years and the current year;
- (d) if so, the details thereof and the outcome of the said audit done during the said period;
- (e) the annual turnover including profit/loss incurred by Petronet LNG during the said period; and
- (f) the percentage of equity owned by the Government in the said company?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) & (b): Complaints regarding alleged irregularities in respect of long term Liquefied Natural Gas (LNG) contracts executed by Petronet LNG Limited (PLL) for import of 7.5 MMTPA with Rasgas, Qatar and 1.44 MMTPA with Exxon Mobil Gorgon Project in Australia have been received. A Committee was constituted by the Government to enquire into the alleged irregularities and the findings of the Committee are being examined in consultation with Central Vigilance Commission.

(c): No, Madam.

(d): Does not arise in view of (c) above.

(e): The annual turnover of PLL including profit during the last three years is as under:

Year Turnover
(in Rs. crore) Profit
(in Rs. crore)

2011-12 22695 1058
2012-13 31467 1149
2013-14 37747 711
2014-15 39500 882

(f): Government does not hold any equity in PLL. However, the four PSUs, viz., BPCL, GAIL, IOCL and ONGC hold 12.5% equity each.

